

ITEM NO.13 Court 1 (Video Conferencing) SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (Crl.) Nos.3791-3792/2021

(Arising out of impugned final judgment and order dated 09-03-2021 in CRLMC No. 796/2021 and order dated 11-05-2021 in CRLMC No. 796/2021 passed by the High Court of Delhi at New Delhi)

DR. SHIVINDER MOHAN SINGH

Petitioner(s)

VERSUS

STATE OF NCT OF DELHI & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.62413/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.63637/2021-EXEMPTION FROM FILING AFFIDAVIT, IA No.62415/2021-EXEMPTION FROM FILING AFFIDAVIT and IA No.63634/2021-EXEMPTION FROM FILING AFFIDAVIT, IA No.63631/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No.63636/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(Crl) No. 5596/2021 (II-C)

(FOR ADMISSION and I.R. and IA No.92212/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 03-09-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s)

Mr. Siddharth Luthra, Sr. Adv.
Mr. Mahesh Agarwal, Adv.
Ms. Shally Bhasin, Adv.
Mr. Shri Singh, Adv.
Mr. Abhishek Singh, Adv.
Mr. Prateek Gupta, Adv.
Mr. Madhur Mahajan, Adv.
Ms. Ambika Mathur, Adv.

Ms. Padma Venkatraman, Adv.
Mr. Asif Ahmed, Adv.
Mr. Adityaa Raju, Adv.
Mr. E. C. Agrawala, AOR

For Respondent(s)

Mr. Basant R., Sr. Adv.
Mr. Sandeep Devashish Das, AOR
Ms. Aishwarya Singh, Adv.
Mr. Akshay Sahay, Adv.
Mr. Shashwat Sarin, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SPECIAL LEAVE PETITIONS(Crl.) NOS.3791-3792/2021

The Court is convened through Video Conferencing.

Heard Mr. Siddharth Luthra, learned Senior counsel appearing for the petitioner and Mr. Basant R., learned Senior counsel appearing for Respondent No.2 – complainant.

At the commencement of hearing, learned Senior counsel appearing for the petitioner submits that these Special Leave Petitions have become infructuous as the said petitions arise out of interim Orders dated 9-3-2021 & 11-5-2021 passed by the High Court and the said Court has subsequently vide Judgment dated 14-6-2021 set aside the regular bail granted to the petitioner by the Trial Court on 3-3-2021.

In view of the above, the Special Leave Petitions are dismissed as having become infructuous.

All the pending applications filed in the matters also stand disposed of.

SPECIAL LEAVE PETITION(Crl) NO. 5596/2021:-

Heard Mr. Siddharth Luthra, learned Senior counsel appearing for the petitioner and Mr. Basant R., learned Senior counsel appearing for Respondent No.2 – complainant.

Application seeking exemption from filing certified copy of the impugned Judgment is allowed.

Issue limited notice to the Government of National Capital Territory of Delhi to apprise this Court as to how much time it would take to complete the further investigation in the matter, returnable after two weeks.

Dasti service, in addition, is permitted.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)